

(c) whether Government have considered the proposal that weavers of the closed mills or closed weaving departments be given option to hire-purchase four looms on being retrenched; if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c) Government have considered the "Turn Around Strategy" of National Textile Corporation which involves its restructuring, Labour Rationalisation, Modernisation etc. but have not taken any decision on it.

Amount sanctioned to Andhra Pradesh under Textile Modernisation Fund Scheme

1092. DR. NARREDDY THULASI REDDY: Will the Minister of TEXTILES be pleased to state:

(a) what is the number of applications which have been received from Andhra Pradesh under the Textile Modernisation Fund Scheme; and

(b) what is the number out of them which have been sanctioned alongwith the amount sanctioned?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) As per information provided by Industrial Development Bank of India (IDBI), the number of application received from Andhra Pradesh under Textile Modernisation Fund is 36.

(b) Out of the above, 28 Units have been sanctioned assistance, aggregating to Rs. 7872 lakhs.

12.00 Noon

PAPERS LAID ON THE TABLE

THE DEPUTY CHAIRMAN: Now the Papers to be laid... (*Interruption*)

SHRI SUBRAMANIAN SWAMY: Madam, I gave a notice... (*Interruptions*)...

THE DEPUTY CHAIRMAN: No, no, I will not permit anything till I allow the Papers to be laid on the Table. All of you know my procedure... (*Interruptions*)... You know my procedure. First, I will allow the Papers to be laid on the Table; then we will proceed with whatever is bothering your mind. Papers to be laid on the Table, Shri Sharad Pawar.

Memorandum of understanding (1992-93) between Department of Defence Production and Supplies and the Garden Reach Shipbuilders and Engineers Limited, the Mazadon Dock Limited, Goa Shipyard Limited, Hindustan Aeronautics Limited, Mishra Dhatu Nigam Limited, Bharat Earth Movers Limited and the Bharat Dynamics Limited.

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): I lay on the Table a copy each (in English Hindi) of the following papers:—

(i) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Garden Reach Shipbuilders and Engineers Limited for the year 1992-93.

(ii) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Mazagon Dock Limited for the year 1992-93.

(iii) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Goa Shipyard Limited for the year 1992-93.

(iv) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Hindustan Aeronautics Limited for the year 1992-93.

(v) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Mishra Dhatu Nigam Limited for the year 1992-93.

(vi) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Bharat Earth Movers Limited for the year 1992-93.

(vii) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Bharat Dynamics Limited for the year 1992-93. [Placed in Library. For (i) to (vii) See No. LT-2238/92 to 2244/93.]

Memorandum of understanding 1992-93 between Ministry of Textiles and Central Cottage Industries Corporation of India Limited.

वस्त्र मंत्रालय के राज्य मंत्री (श्री अशोक गहलोत) : महोदय, मैं आपकी अनुमति से 1992-93 के वर्ष के लिए भारत सरकार (वस्त्र मंत्रालय) और सेन्ट्रल काउंटेज इंडस्ट्रीज कारपोरेशन ऑफ इंडिया लिमिटेड के बीच सम्पन्न सहमति ज्ञापन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-2130/92].

Report of the Comptroller and Auditor General of India—Union Government—[No. 14 (Commercial) of 1991] in respect of Salem Steel Plant—Steel Authority of India

श्री अशोक गहलोत : महोदय, मैं आपकी अनुमति से श्री संतोष मोहन देव

की ओर से संविधान के अनुच्छेद 151 के खंड (1) के अधीन सेलम स्टील प्लांट स्टील अथॉरिटी ऑफ इंडिया लिमिटेड के संबंध में भारत के नियंत्रक महालेखा परीक्षक के प्रातिवेदन संघ सरकार [1991 का संख्यांक 14 (वाणिज्यिक)] का एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।
[Placed in Library. See No. LT-2261/92].

Notifications of the Ministry of Law, Justice and Companies Affairs (Department of Justice)

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Justice):—

(i) G.S.R. No. 117, dated the 14th March, 1992, publishing the High Court Judges (Travelling Allowance) Amendment Rules, 1992 under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954.

[Placed in Library. See No. LT-2248/92].

(ii) G.S.R. No. 559(E), dated the 27th May, 1992, publishing the Supreme Court Judges (Amendment) Rules, 1992, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Services) Act, 1958. [Placed in Library. See No. LT-2249/92].

RE. DEVELOPMENTS IN AYODHYA

THE DEPUTY CHAIRMAN: Calling Attention... (Interruptions)...

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I gave a notice that there is a criminal breach of the Constitution... (Interruptions)